

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/MP/2014

Subject : Petition under Section 79 (1) (b) read with section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003, and Article 8 and Article 14 of the Power Purchase Agreement dated 21.3.2013 executed between EMCO Energy Limited and Electricity Department, Dadra and Nagar Haveli for recovery of capacity charges arising due to non-scheduling of power as per the terms of the Power Purchase Agreement.

Date of hearing : 28.8.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member

Petitioner : EMCO Energy Limited

Respondents : DNH Power Distribution Corporation Limited and others

Parties present : Ms. Mandakini Ghosh, Advocate, DNH Power

Record of Proceedings

Learned proxy counsel for DNH Power Distribution Corporation Limited submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request made by learned proxy counsel was allowed by the Commission.

2. The petition shall be listed for hearing on 30.9.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)